

ing societies with the help for financing institutions.

The Delhi Development Authority had also organised a workshop on 22.6.93 for 81 societies which have been allotted land for rendering of technical guidance/assistance in order to expedite the housing projects of these societies.

STATEMENT

The facts given in the news item to the extend number of societies for which the draw has been conducted and the date of deposition of money and the extension of time granted by the court are correct. It is true that 257 new group housing societies which have been offered land by the DDA in Pappankalan have a large number of vacancies and are finding it difficult to fill up these vacancies. The cost of a given flat in a multistorey building will depend upon its size and the class of construction undertaken by a given Society.

The blame on DDA under the heading of 'indifferent DDA' is wrong and misleading. It has been DDA's constant effort to promote the cooperative movement. Physical possession of land in certain cases has also been handed over after 1983. The allotment could not be made after 1983 because there was no land made available after acquisition for the purpose of allotment to the Cooperative Group Housing Societies. When the plots were made available in 1990-91 in Dwarka Phase-1, there was litigation, as a result of which the allotment had to be cancelled. As such DDA was not in a position to hand over the physical possession. After sorting out the legal matters, DDA again made the allotment of available plots to eligible societies in October/November 1992. The due date of making the payment was in December, 1992. But many societies including the Federation of Cooperative Group Housing Societies went to the Hon'ble High Court protesting against the rate of Rs. 1650.65 per sq.mtr. for which the DDA had sent the demand letters. This litigation delayed the allotment by almost 6 months. The case was

finally settled and DDA's stand upheld in May, 1993. The Hon'ble High Court/Supreme court has again extended the time for depositing the first and 2nd installment of land premium.

Advisory Committee on Reservation

570. SHRI MOHANSINGH (FEROZPUR):
Will the PRIME MINISTER be pleased to state:

(a) the date on which the Advisory Committee on Reservation was constituted under Industries (Development and Regulation) Act, 1951 by the Government; and

(b) the recommendations made by the Advisory Committee for small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) The Advisory Committee on Reservation was constituted under Industries (Development & Regulation) Act, 1951 vide Notification S.O. 223 (E) dated the 30th March, 1984.

(b) Reservation/de-reservation of items is a continuous process. The advisory Committee on Reservation constituted under Industries (Department & Regulation) act meets periodically and considers items to be reserved to be de-reserved and the nomenclature of items to be changed. As on date 836 items stand reserved for production in the small scale sector.

[English]

One Time Increase in Pension for Armed Forces

571. MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI:
SHRI PAWAN KUMAR BANSAL: